

AB

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A. No.265/2004 In
O.A. No.2381/1997

New Delhi this the 5th day of August, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Lakshmi Chand,
S/o Shri Harswaroop Singh,
House No.2551, Gali No.1,
Kailash Nagar, Shahdara, Delhi.

-Applicant

(By Advocate: Shri B.S. Mainee)

Versus

Union of India : through

1. The Secretary,
Ministry of Railways,
Rail Bhawan, New Delhi.
2. The General Manager,
Northern Railway,
Baroda House,
New Delhi.
3. The Divisional Railway manager,
Northern Railway,
Moradabad.

-Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

Learned counsel for applicant seeks permission to withdraw the RA with liberty to assail proceedings in accordance with law. Prayer is allowed.

2. RA is dismissed as withdrawn with liberty.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
(V.K. Majotra)
Vice Chairman (A)